



**Directorate General of Foreign Trade
DES-V Section...**

The Meeting No.02/AM-21 dated 16.07.2020 actually held on 30.09.2020, 12.10.2020 for the licensing year 2020-21 to consider the cases under para 4.07 FTP 2015-20, Duty Exemption Schemes (Chapter-4) in Room No.102 of DGFT Udyog Bhawan, under the Chairmanship of Shri S.S.B. Reddy, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri Kuldeep Singh, Asst. Director-I	DC(MSME)
2.	Dr. Ram Asrey Lal, Consultant	DGFT
3.	Shri Shaish Kumar, Tech-1	DGFT
4.	Shri Nand Lal, consultant	DPIIT
5.	Shri Rajesh Malhotra, DDG	DGFT
6.	Shri Manoj Kumar Meena, Asst. Director	DGFT

At the outset the Minutes of NC-V Meeting No. 01/AM-21 dated 18.06.2020 actually held on 07.09.2020, 16.09.2020 for the licensing year 2020-21 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.02/AM-21 dated 16.07.2020 was taken up for discussion and the decision taken in respect of each case is enumerated below:

MEETING NUMBER : 2/84-ALC3/2020 MEETING DATE : 16.07.2020

1	Case No.:17/12/84-ALC3/2019	Party Name: GAINUP INDUSTRIES INDIA PRIVATE LIMITED	Meet No/Date:2/84-ALC3/2020 16.07.2020	Status: Deferred
	HQ File :01/84/050/00290/AM20/	RLA File :32/24/040/00057/AM20/	Lic.No /Date:3210079153 14.10.2019	
	Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has submitted their reply on dated 07.08.2020. Committee went through the details submitted in this case and decided to refer the case to Sh. RA Lal for examination. The case stands deferred for re-listing.			
2	Case No.:18/12/84-ALC3/2019	Party Name: GAINUP INDUSTRIES INDIA PRIVATE LIMITED	Meet No/Date:2/84-ALC3/2020 16.07.2020	Status: Deferred
	HQ File :01/84/050/00291/AM20/	RLA File :32/24/040/00055/AM20/	Lic.No/Date:3210079154 14.10.2019	
	Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has submitted their reply on dated 07.08.2020. Committee went through the details submitted in this case and decided to refer the case to Sh. RA Lal for examination. The case stands deferred for re-listing.			
3	Case No.:19/12/84-ALC3/2019	Party Name: MIRA EXIM LIMITED	Meet No/Date:2/84-ALC3/2020 16.07.2020	Status: Deferred
	HQ File :01/84/050/00292/AM20/	RLA File :05/24/040/00384/AM20/	Lic.No/Date:0510412114 15.10.2019	

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Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a final reminder to the firm to furnish the followings:

1. CAD, Image and Measurement Chart.
2. Complete two sets of application.

The case stands deferred for re-listing.

Case No.: 20/12/84-ALC3/2019	Party Name: PEARLGLOBAL INDUSTRIES LIMITED	Meet No/Date: 2/84-ALC3/2020 16.07.2020	Status: Deferred
HQ File :01/84/050/00293/AM20/	RLA File :05/24/040/00385/AM20/	Lic.No/Date: 0510412115 15.10.2019	

Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a final reminder to the firm to furnish the followings:

1. CAD, Image and Measurement Chart.
2. Complete two sets of application.

The case stands deferred for re-listing.

Case No.: 21/12/84-ALC3/2019	Party Name: IMPEL EXPORTS	Meet No/Date: 2/84-ALC3/2020 16.07.2020	Status: Approved
HQ File :01/84/050/00294/AM20/	RLA File :07/24/040/00143/AM20/	Lic.No/Date: 0710115566 15.10.2019	

Decision: Committee considered the case as per agenda along with other relevant papers and after detailed deliberation Committee decided to ratify the norms as under:

Export item	Qty.	Import item	Qty. Recommended
Flexible Intermediate Bulk Container Bag(FIBC Bag)	454545.400 Kg.	PP Woven Fabric-Raffia Tape Grade	4,63,636 Kg.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.: 26/12/84-ALC3/2019	Party Name: OM LEATHER ARTDECO (P) LTD.,	Meet No/Date: 2/84-ALC3/2020 16.07.2020	Status: Deferred
HQ File :01/84/050/00299/AM20/	RLA File :02/24/040/00102/AM20/	Lic.No/Date: 0210209485 17.10.2019	

Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a final reminder to the firm to furnish the followings:

1. Complete details of import item no-3,5,6,7,8,14,15,17,18,19,20,24 with specifications.
2. Net import content of imported item in the export product indicating wastage separately.
3. Complete calculation for requirement of all the raw material for manufacturing of export product.

The case stands deferred for re-listing.

Case No.: 27/12/84-ALC3/2019	Party Name: CREATIVE GARMENTS PRIVATE LIMITED	Meet No/Date: 2/84-ALC3/2020 16.07.2020	Status: Deferred
HQ File :01/84/050/00300/AM20/	RLA File :03/94/040/00437/AM20/	Lic.No/Date: 0310832301 17.10.2019	

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has submitted their reply on dated 01.02.2020. Committee went through the details submitted in this case and decided to refer the case to Sh. RA Lal for examination.

The case stands deferred for re-listing.


Case No.: 29/12/84-ALC3/2019	Party Name: OPERA GLOBAL PRIVATE LIMITED	Meet No/Date: 2/84-ALC3/2020 16.07.2020	Status: Deferred
HQ File :01/84/050/00302/AM20/	RLA File :05/24/040/00402/AM20/	Lic.No/Date:0510412183 18.10.2019	
8 Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a final reminder to the firm to furnish the followings: <ol style="list-style-type: none"> 1. For export item 3rd, bottom portion upper front and upper back portion are mentioned in export product but claimed fabric input only for two. 2. Similarly for export product 4th export product contains 3 inputs but claimed only two. 3. Complete two sets of application along with copy of Advance Authorization. The case stands deferred for re-listing.			

Case No.: 31/12/84-ALC3/2019	Party Name: MEHLER ENGINEERED PRODUCTS INDIA PRIVATE LIMITED	Meet No/Date: 2/84-ALC3/2020 16.07.2020	Status: Deferred
HQ File :01/84/050/00304/AM20/	RLA File :07/24/040/00155/AM20/	Lic.No/Date:0710115584 21.10.2019	
9 Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a final reminder to the firm to furnish the followings: <ol style="list-style-type: none"> 1. Manufacturing process and stage wise wastage. 2. Nature & image of the product. 3. Content of input in kgs in each export product. 4. Function of inputs 3 to 5 in making the export product. 5. Complete two sets of application along with copy of Adv. Authorization for fixation of adhoc norms. The case stands deferred for re-listing.			

Case No.: 34/12/84-ALC3/2019	Party Name: QUALIANCE INTERNATIONAL PVT.LTD.	Meet No/Date: 2/84-ALC3/2020 16.07.2020	Status: Deferred
HQ File :01/84/050/00307/AM20/	RLA File :03/95/040/00718/AM20/	Lic.No/Date:0310832349 22.10.2019	
10 Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a final reminder to the firm to furnish the followings: <ol style="list-style-type: none"> 1. CAD, Image and Measurement Chart. 2. Complete two sets of application. The case stands deferred for re-listing.			

Case No.: 37/12/84-ALC3/2019	Party Name: ESS ENN EXPORTS,	Meet No/Date: 2/84-ALC3/2020 16.07.2020	Status: Deferred
HQ File :01/84/050/00310/AM20/	RLA File :32/24/040/00065/AM20/	Lic.No/Date:3210079177 22.10.2019	
11 Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a final reminder to the firm to furnish the followings: <ol style="list-style-type: none"> 1. CAD, Image and Measurement Chart. 2. Complete two sets of application. The case stands deferred for re-listing.			

Case No.: 4/13/84-ALC3/2019	Party Name: SPUNWEB NONWOVEN PVT.LTD	Meet No/Date: 2/84-ALC3/2020	Status: Approved
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HQ File :01/84/050/00314/AM20/	RLA File :24/24/040/00030/AM20/	Meet No/Date:2/84- ALC3/2020 16.07.2020	Lic.No/Date:2410042899 22.10.2019
Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for above said Adv Authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:1/16/85-ALC3/2019	Party Name: SARITA HANDA EXPORTS PRIVATE LIMITED	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status:Deferred
13 HQ File :01/85/050/00104/AM20/	RLA File :05/24/040/00437/AM20/	Lic.No/Date:0510412317 01.11.2019	
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation has been sent to DCMSME and decided to wait for their comments. The case stands deferred for re-listing.			

Case No.:1/16/84-ALC3/2019	Party Name: REINFORCED EARTH INDIA PRIVATE LIMITED	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status:Deferred								
14 HQ File :01/84/050/00398/AM20/	RLA File :05/24/040/00540/AM20/	Lic.No/Date:0510412829 10.12.2019									
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has submitted their reply for requisite information. Committee went through the details submitted in this case and decided to refer the case to Tech-1 for examination. The case stands deferred for re-listing.											
Case No.:2/16/84-ALC3/2019	Party Name:RADNIK EXPORTS	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status:Approved								
HQ File :01/84/050/00399/AM20/	RLA File :05/24/040/00550/AM20/	Lic.No/Date:0510412830 10.12.2019									
15 Decision: Committee considered the case as per agenda along with other relevant papers. Taking cue from SION-J270 ,Committee decided to ratify the norms as under:											
<table border="1"> <thead> <tr> <th>Export item</th><th>Qty.</th><th>Import item</th><th>Qty. Recommended</th></tr> </thead> <tbody> <tr> <td>Ladies Shirt (Full Sleeve) Mfd Of 100% Polyester Woven Dyed Fabric GSM 160+/-10% STYLE RX EMB WS T100</td><td>1516.00 Nos..</td><td>100% Polyester Woven Dyed Fabric Width 55"(Cutt)GSM 160+/-10%</td><td>4169 Sq. Mtr</td></tr> </tbody> </table>				Export item	Qty.	Import item	Qty. Recommended	Ladies Shirt (Full Sleeve) Mfd Of 100% Polyester Woven Dyed Fabric GSM 160+/-10% STYLE RX EMB WS T100	1516.00 Nos..	100% Polyester Woven Dyed Fabric Width 55"(Cutt)GSM 160+/-10%	4169 Sq. Mtr
Export item	Qty.	Import item	Qty. Recommended								
Ladies Shirt (Full Sleeve) Mfd Of 100% Polyester Woven Dyed Fabric GSM 160+/-10% STYLE RX EMB WS T100	1516.00 Nos..	100% Polyester Woven Dyed Fabric Width 55"(Cutt)GSM 160+/-10%	4169 Sq. Mtr								
RA concerned may take necessary action subject to compliance of other usual conditions.											

Case No.:3/16/84-ALC3/2019	Party Name: A-ONE FOOTWEARS PRIVATE LIMITED	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status:Deferred
HQ File :01/84/050/00400/AM20/	RLA File :05/23/040/00349/AM20/	Lic.No/Date:0510412832 10.12.2019	
16 Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a final reminder to the firm to furnish the followings:			
1. To give complete calculation for requirement of import item for making each type of export product. 2. To give design/drawing of upper i.e. weaving sleeves column knitting 5 centimeter/ 4 centimeter The case stands deferred for re-listing.			

17 Case No.:6/16/84-ALC3/2019	Party Name: AMBIKA COTTON MILLS LIMITED,	Meet No/Date:2/84- ALC3/2020	Status:Approved
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HQ File :01/84/050/00403/AM20/	RLA File :32/24/040/00091/AM20/	16.07.2020 Lic.No/Date:3210079284 11.12.2019	
Decision: Committee considered the case as per agenda along with other relevant papers. Based on written comments of DCMSME , Committee decided to ratify the norms as under:			
Export item Knitted Fabric made out of 95% Viscose/ Micro Modal Fabric with 5% or more of Elastomeric Yarn (NET CONTENT OF IMPORT ITEM IN THE EXPORT PRODUCT TO BE ACCOUNTED FOR)	Qty. 43366.970 Kg.	Import item LENZING TM Viscose Staple Fibre LENZING TM Modal Micro bright rawwhite 1.0 dtex / 34 mm	Qty. Recommended 42640.570 Kg.
RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.: 9/16/84-ALC3/2019	Party Name: AMBIKA COTTON MILLS LIMITED,	Meet No/Date: 2/84-ALC3/2020 16.07.2020	Status: Approved
HQ File :01/84/050/00406/AM20/	RLA File :32/24/040/00093/AM20/	Lic.No/Date:3210079285 11.12.2019	
Decision: Committee considered the case as per agenda along with other relevant papers. Based on written comments of DCMSME , Committee decided to ratify the norms as under:			
Export item Knitted Fabric made out of 95% Viscose/ Micro Modal Fabric with 5% or more of Elastomeric Yarn (NET CONTENT OF IMPORT ITEM IN THE EXPORT PRODUCT TO BE ACCOUNTED FOR)	Qty. 67066.280 Kg.	Import item LENZING TM Viscose Staple Fibre LENZING TM Modal Micro bright rawwhite 1.0 dtex / 34 mm	Qty. Recommended 65942.92 Kg.
RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.: 10/16/84-ALC3/2019	Party Name: QUALIANCE INTERNATIONAL PVT.LTD.	Meet No/Date: 2/84-ALC3/2020 16.07.2020	Status: Deferred
HQ File :01/84/050/00407/AM20/	RLA File :03/95/040/00899/AM20/	Lic.No/Date:0310833369 12.12.2019	
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has submitted the hard copy of application. Committee went through the details submitted in this case and decided to refer the case to DCMSME for examination. The case stands deferred for re-listing.			

Case No.: 11/16/84-ALC3/2019	Party Name: NANDAN DENIM LIMITED	Meet No/Date: 2/84-ALC3/2020 16.07.2020	Status: Approved
HQ File :01/84/050/00408/AM20/	RLA File :08/24/040/00283/AM20/	Lic.No/Date:0810146747 12.12.2019	
Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for above said Adv Authorization as under:			
Export item Cotton Dyed Denim Cloth with/without over-dyeing printing/coating	Qty. 460000.00 Kg	S.No. 1. 100% Cotton Yarn 2. Vat Indigo Blue Solution Dye 30% Strength	Qty. Recommended 478400 Kg. 76360 Kg.
RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.: 13/16/84-ALC3/2019	Party Name: RADNIK EXPORTS	Meet No/Date: 2/84-ALC3/2020 16.07.2020	Status: Deferred
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HQ File :01/84/050/00410/AM20/	RLA File :05/24/040/00560/AM20/	Lic.No/Date:0510412892 13.12.2019	
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the followings: <ol style="list-style-type: none"> 1. Proper CAD with measurement chart. 2. Mentioning correct efficiency. The case stands deferred for re-listing.			

Case No.:17/16/84-ALC3/2019	Party Name:SRI CHERAN SYNTHETICS INDIA PRIVATE LIMITED,	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status:Deferred
22 HQ File :01/84/050/00414/AM20/	RLA File :32/24/040/00094/AM20/	Lic.No/Date:3210079289 13.12.2019	
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has submitted their reply on dated 04.08.2020. Committee went through the details submitted in this case and decided to refer the case to Sh. RA Lal for examination. The case stands deferred for re-listing.			

Case No.:18/16/84-ALC3/2019	Party Name:MODELAMA EXPORTS PVT LTD.	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status:Deferred
23 HQ File :01/84/050/00415/AM20/	RLA File :05/24/040/00563/AM20/	Lic.No/Date:0510412916 16.12.2019	
Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a reminder to the firm to furnish the followings: <ol style="list-style-type: none"> 1. CAD, Image and Measurement Chart. 2. Complete two sets of application. The case stands deferred for re-listing.			

Case No.:19/16/84-ALC3/2019	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status:Deferred
24 HQ File :01/84/050/00416/AM20/	RLA File :05/24/040/00570/AM20/	Lic.No/Date:0510412941 17.12.2019	
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has submitted their reply. Committee went through the details submitted in this case and decided to refer the case to DPIIT for examination. The case stands deferred for re-listing.			

Case No.:20/16/84-ALC3/2019	Party Name:SIVSHREE MEDITTEX (INDIA) PRIVATE LIMITED,	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status:Deferred
25 HQ File :01/84/050/00417/AM20/	RLA File :32/24/040/00085/AM20/	Lic.No/Date:3210079295 17.12.2019	
Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a reminder to the firm to furnish the followings: <ol style="list-style-type: none"> 1. CAD, Image and Measurement Chart. 2. Complete two sets of application. 3. Net content of import item in export product. 4. Requirement of inputs in Sq. Mtr. The case stands deferred for re-listing.			

Case No.:21/16/84-ALC3/2019	Party Name: KORRUN INDIA PVT LTD	Meet No/Date:2/84-ALC3/2020 16.07.2020	Status:Approved
HQ File :01/84/050/00418/AM20/	RLA File :07/24/040/00218/AM20/	Lic.No/Date:0710115870 17.12.2019	

Decision: Committee considered the case as per agenda along with other relevant papers and noted that written comments has been received from DPIIT vide file no- P-47011/79/2020-TSW dated 29.04.2020. Based on written comments, committee decided to ratify the norms for above said authorization as under:

Taking cue from SION G-33 , following norms are recommended:

1. Export Item; Travel bag - Fitness Bag 20L grey Domyos,
Quantity; 10,000 Pcs.

S.no.	Import Item Description	Quantity recommended
1	100% Polyester PU coated fabric P600D DTY 72T WRPU1 PRINT (M0101963)	Net content + 5 %
2	100% Polyester PU coated Fabric P600D DDY DTY 72T WRPU1 (M0100357)	Net content + 5 %
3	100% Polyester PU coated Lining fabric P75D 185T WR PU1 (M0102285)	Net content + 5 %
4	100% Polyester PU coated Printed Fabric P600D DTY 72T WRPU1 PRINT (X022188002001)	Net content + 5 %
5	Mesh fabric (150gsm) 150g Pinhole Mesh (M0101088)	Net content + 5 %
6	ZIP FASTNER 5# Nylon Plain waven Zipper (SBS) (M0200159)	Net content +1 %
7	Slide Fastner & Parts (1No per export item) 5# Reverse Slider + DKL plastic puller (SBS) (M0300931)	Net to Net content
8	Slide Fastner & Parts (1No per export item) 5# Double side slider + SBS long puller (M0300933)	Net to Net content
9	Webbing Fabric (32mm width in running linear meter) 32mm Imitation nylon webbing (M0401568)	Net content +1 %
10	Webbing Fabric (38mm width in running linear meter) 38mm Imitation nylon webbing (M0401569)	Net content +1 %
11	Woven Pile Fabric (10mm width in running linear meter) (Velcro Loop) 10mm Velcro Loop (M0401570)	Net to Net content
12	Woven Pile Fabric (10mm width in running linear meter) (Velcro hook) 10mm Velcro hook (M0401571)	Net to Net content
13	Narrow Woven fabrics of man made fibre for Binding (16mm width in running linear meter) 16mm 600D Binding tape (M0401565)	Net content +1 %
14	Narrow woven fabrics of man made fibre for Elastic Binding (22mm width in running linear meter) 22mm folded elastic Binding (M0400337)	Net content +1 %
15	Polypropylene Rope (3mm width in running linear meter) 3mm PP Pipe (M0600017)	Net to Net content
16	Narrow Woven Fabrics of man made fibre for Binding (22mm width in running linear meter) 22mm 600D Binding Tape (M0400204)	Net content +1 %
17	Plastic Buckle (1No. per Export item) 32mm plastic rectangle buckle UTX (M0501364)	Net to Net content
18	Plastic Buckle (1No per export item) 32mm Plastic Triglides buckle UTX (M0501365)	Net to Net content
19	Pins (other) (2 Nos. per export item) Pipe Joint Pin (M0600006)	Net to Net content
20	Labels of textile materials (1 No. per export item) Woven	Net to Net content

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label (9810002444)		
2. Export Item; Travel bag - Raincover (70/100L) for Backpack Quantity; 15,970 Numbers		
S.No.	Import item Description	Qty. Recommended
21.	100% Polyester PU Coated fabric P75D 185T DYE WR PU2 (M0102470)	Net content + 5 %
22.	100% Polyester PU Coated Printed Fabric P75D 185T DYE WR PU2 (X022342001001)	Net content + 5 %
23.	100% Polyester PU Coated Printed Fabric P75D 185T DYE WR PU2 (X022342001002)	Net content + 5 %
24.	4 Polypropylene Rope (2.50mm width in running linear meter) PP Cord (M0402852)	Net to Net content
25.	Narrow Woven fabrics of manmade fibre for elastic binding (25mm width in running linear meter) 25mm folded elastic binding (M0402853)	Net content + 1 %
RA concerned may take necessary action subject to compliance of other usual conditions.		

27	Case No.: 22/16/84-ALC3/2019	Party Name: CAMPARI EXPORTS PVT.LTD.	Meet No/Date: 2/84-ALC3/2020 16.07.2020	Status: Deferred
	HQ File :01/84/050/00419/AM20/	RLA File :05/23/040/00360/AM20/	Lic.No/Date: 0510412942 17.12.2019	
	Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a reminder to the firm to furnish the followings: 1. CAD, Image and Measurement Chart. 2. Complete two sets of application. The case stands deferred for re-listing.			

28	Case No.: 23/16/84-ALC3/2019	Party Name: SURE SAFETY (INDIA) LIMITED	Meet No/Date: 2/84-ALC3/2020 16.07.2020	Status: Deferred
	HQ File :01/84/050/00420/AM20/	RLA File :34/24/040/00282/AM20/	Lic.No/Date: 3410045714 17.12.2019	
	Decision: Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT. Committee decided to send a reminder to the firm to furnish the following information: 1. Manufacturing process indicating stage wise wastage of each raw material in manufacturing process. 2. Net weight of import of item (i.e. import content) in the export item and to indicate weight of export and import item in kg terms. 3. Drawing/design/lyout of the export item with efficiency chart of raw material. 4. Complete calculation of requirement of each raw material in manufacturing of export product, giving detailed specification of each raw material like GSM/width or area in Sq. Mtr etc duly certified by chartered engineer. The case stands deferred for re-listing.			

29	Case No.: 24/16/84-ALC3/2019	Party Name: SAHU EXPORTS	Meet No/Date: 2/84-ALC3/2020 16.07.2020	Status: Deferred
	HQ File :01/84/050/00421/AM20/	RLA File :05/24/040/00577/AM20/	Lic.No/Date: 0510412953 18.12.2019	



Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a reminder to the firm to furnish the followings:

1. Image, Measurement Chart.
2. Correct CAD.

The case stands deferred for re-listing

Case No.: 25/16/84-ALC3/2019	Party Name: KOTTEX INDUSTRIES PVT LTD	Meet No/Date:2/84-ALC3/2020 16.07.2020	Status: Approved
HQ File :01/84/050/00422/AM20/	RLA File :52/24/040/00050/AM20/	Lic.No/Date:5210043270 18.12.2019	
Decision: Committee considered the case as per agenda along with other relevant papers. Taking cue from SION-J44 ,Committee decided to ratify the norms as under:			
30	S. No. Export item	Qty.	Import item Qty. Recommended
	1. 100% LINEN FABRICS(FLAX FABRICS UPTO 500GSM	1936.17 Kg.	100 PCT FLAX YARN BELOW 70NM 2032 Kg.
	2. FLAX BLENDED FABRICS CONTAINING WITH COTTON (55% LINEN FABRICS AND 45% COTTON FABRICS UPTO 500GSM)	3000 Kg.	100 PCT FLAX YARN BELOW 70NM 1732.50 Kg.
RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.: 26/16/84-ALC3/2019	Party Name: QUALIANCE INTERNATIONAL PVT.LTD.	Meet No/Date:2/84-ALC3/2020 16.07.2020	Status: Deferred
HQ File :01/84/050/00423/AM20/	RLA File :03/95/040/00920/AM20/	Lic.No/Date:0310833527 18.12.2019	
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has submitted the hard copy of application. Committee went through the details submitted in this case and decided to refer the case to DCMSME for examination. The case stands deferred for re-listing.			

Case No.: 27/16/84-ALC3/2019	Party Name:RADNIK EXPORTS	Meet No/Date:2/84-ALC3/2020 16.07.2020	Status: Approved
HQ File :01/84/050/00424/AM20/	RLA File :05/24/040/00579/AM20/	Lic.No/Date:0510412959 19.12.2019	
Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for above said Adv Authorization as under:			
Export item		Qty.	Import item Qty. Recommended
LADIES TROUSER MFD Of 100%LINEN WOVEN DYED FABRIC GSM 135 +/-10% STYLE RD-MR-SS20-520		250 Nos.	100%LINEN WOVEN DYED FABRIC WIDTH 53" GSM 135 +/-10% 760 Sq. Mtr.
RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.: 30/16/84-ALC3/2019	Party Name:RADNIK EXPORTS	Meet No/Date:2/84-ALC3/2020 16.07.2020	Status: Approved
HQ File :01/84/050/00427/AM20/	RLA File :05/24/040/00582/AM20/	Lic.No/Date:0510412976 19.12.2019	
Decision: Committee considered the case as per agenda along with other relevant papers and went through			

the details submitted in this case and decided to ratify the norms for above said Adv Authorization as under:

Export item	Qty.	Import item	Qty. Recommended
LADIES BLAZER MFD OF 74% VISCOSE 26% POLYESTER WOVEN DYED FABRIC GSM 104+/-10% STYLE 1018663	800 Nos.	VISCOSE 26% POLYESTER WOVEN DYED FABRIC WIDTH 55"GSM 104+/-10%	1760 Sq. Mtr./Pcs

RA concerned may take necessary action subject to compliance of other usual conditions.

34	Case No.: 31/16/84-ALC3/2019	Party Name:VERTERRA VENTURES	Meet No/Date:2/84-ALC3/2020 16.07.2020	Status: Rejected
	HQ File :01/84/050/00428/AM20/	RLA File :31/83/040/00116/AM20/	Lic.No/Date:3110067634 20.12.2019	
Decision: Committee considered the case as per agenda along with other relevant papers and decided that no norms can be worked out as complete specifications of export and import items has not been given and it may not be possible to establish nexus, that imported goods are only exported, without specifications. Therefore committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.				

35	Case No.: 33/16/84-ALC3/2019	Party Name:TANGERINE DESIGN PVT. LTD.	Meet No/Date:2/84-ALC3/2020 16.07.2020	Status: Deferred
	HQ File :01/84/050/00430/AM20/	RLA File :05/24/040/00585/AM20/	Lic.No/Date:0510413001 20.12.2019	
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has submitted the hard copy of application. Committee went through the details submitted in this case and decided to refer the case to DPIIT for examination. The case stands deferred for re-listing.				

36	Case No.: 39/16/84-ALC3/2019	Party Name:PEARLGLOBAL INDUSTRIES LIMITED	Meet No/Date:2/84-ALC3/2020 16.07.2020	Status: Deferred
	HQ File :01/84/050/00436/AM20/	RLA File :05/24/040/00600/AM20/	Lic.No/Date:0510413095 26.12.2019	
Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a reminder to the firm to furnish the followings: 1. CAD, Image and Measurement Chart. 2. Complete two sets of application. The case stands deferred for re-listing.				

37	Case No.: 40/16/84-ALC3/2019	Party Name:INDIAN EMPORIUM	Meet No/Date:2/84-ALC3/2020 16.07.2020	Status: Deferred
	HQ File :01/84/050/00437/AM20/	RLA File :10/24/040/00083/AM20/	Lic.No/Date:1010060354 27.12.2019	
Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for above said Adv Authorization as under:				
	Export item	Qty.	Import item	Qty. Recommended
	SISAL RUGS WITH COTTON BINDING 1904KG OF SISAL YARNS	366 Nos.	SISAL TWINE	1942 Kg.
RA concerned may take necessary action subject to compliance of other usual conditions.				

38	Case No.: 41/16/84-ALC3/2019	Party Name:STRAWBERRY STUDIO EXPORTS PRIVATE LIMITED	Meet No/Date:2/84-ALC3/2020 16.07.2020	Status: Deferred
	HQ File :01/84/050/00438/AM20/	RLA File :05/24/040/00603/AM20/	Lic.No/Date:0510413114 27.12.2019	
Decision: Committee considered the case as per agenda along with other relevant papers and noted that hard copy of application has been furnished by the firm. After detailed deliberation, committee decided to ask the firm to furnish the CAD, Image and Measurement Chart. The case stands deferred for re-listing.				

39	Case No.: 43/16/84-ALC3/2019	Party Name:HINDUSTAN APPAREL INDUSTRIES	Meet No/Date:2/84-ALC3/2020 16.07.2020	Status: Deferred
	HQ File :01/84/050/00440/AM20/	RLA File :03/94/040/00779/AM20/	Lic.No/Date:0310833784 30.12.2019	
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has submitted the hard copy of application. Committee went through the details submitted in this case and decided to refer the case to DCMSME for examination. The case stands deferred for re-listing.				

40	Case No.: 44/16/84-ALC3/2019	Party Name:PINNACLE CLOTHING CO	Meet No/Date:2/84-ALC3/2020 16.07.2020	Status: Deferred
	HQ File :01/84/050/00441/AM20/	RLA File :05/24/040/00612/AM20/	Lic.No/Date:0510413167 01.01.2020	
Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a reminder to the firm to furnish the followings: 1. CAD, Image and Measurement Chart. 2. Complete two sets of application. The case stands deferred for re-listing.				

41	Case No.: 45/16/84-ALC3/2019	Party Name:PINNACLE CLOTHING CO	Meet No/Date:2/84-ALC3/2020 16.07.2020	Status: Deferred
	HQ File :01/84/050/00442/AM20/	RLA File :05/24/040/00613/AM20/	Lic.No/Date:0510413169 01.01.2020	
Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a reminder to the firm to furnish the followings: 1. CAD, Image and Measurement Chart. 2. Complete two sets of application. The case stands deferred for re-listing.				

42	Case No.: 46/16/84-ALC3/2019	Party Name:PINNACLE CLOTHING CO	Meet No/Date:2/84-ALC3/2020 16.07.2020	Status: Deferred
	HQ File :01/84/050/00443/AM20/	RLA File :05/24/040/00610/AM20/	Lic.No/Date:0510413170 01.01.2020	
Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a reminder to the firm to furnish the CAD, Image and Measurement Chart. The case stands deferred for re-listing.				

43	Case No.:47/16/84-ALC3/2019	Party Name: S.B. INTERNATIONAL	Meet No/Date:2/84-ALC3/2020 16.07.2020	Status:Deferred
	HQ File :01/84/050/00444/AM20/	RLA File :06/24/040/00080/AM20/	Lic.No/Date:0610039384 02.01.2020	
	Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has submitted the hard copy of application by mail dated 20.04.2020. Committee went through the details submitted in this case and decided to refer the case to DCMSME for examination. The case stands deferred for re-listing			

44	Case No.:48/16/84-ALC3/2019	Party Name:GAURAV INTERNATIONAL	Meet No/Date:2/84-ALC3/2020 16.07.2020	Status:Deferred
	HQ File :01/84/050/00445/AM20/	RLA File :05/23/040/00387/AM20/	Lic.No/Date:0510413182 02.01.2020	
	Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a reminder to the firm to furnish the followings: 1. CAD, Image and Measurement Chart. 2. Complete two sets of application. The case stands deferred for re-listing.			

45	Case No.:52/16/84-ALC3/2019	Party Name: ROYALE SPORTSWEAR	Meet No/Date:2/84-ALC3/2020 16.07.2020	Status:Deferred
	HQ File :01/84/050/00449/AM20/	RLA File :05/24/040/00625/AM20/	Lic.No/Date:0510413217 06.01.2020	
	Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a reminder to the firm to furnish the followings: 1. CAD, Image and Measurement Chart. 2. Complete two sets of application. The case stands deferred for re-listing.			

46	Case No.:53/16/84-ALC3/2019	Party Name: ORIENT CRAFT LIMITED	Meet No/Date:2/84-ALC3/2020 16.07.2020	Status:Deferred
	HQ File :01/84/050/00450/AM20/	RLA File :05/24/040/00626/AM20/	Lic.No/Date:0510413221 07.01.2020	
	Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has submitted the hard copy of application. Committee went through the details submitted in this case and decided to refer the case to DCMSME for examination. The case stands deferred for re-listing			

47	Case No.:54/16/84-ALC3/2019	Party Name:TANGERINE DESIGN PVT. LTD.	Meet No/Date:2/84-ALC3/2020 16.07.2020	Status:Deferred
	HQ File :01/84/050/00451/AM20/	RLA File :05/24/040/00624/AM20/	Lic.No/Date:0510413222 07.01.2020	
	Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation has been sent to DPIIT for their comments. Committee decided wait for their comments. The case stands deferred for re-listing			



48	Case No.:55/16/84-ALC3/2019	Party Name: KORRUN INDIA PVT LTD	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status:Deferred
	HQ File :01/84/050/00452/AM20/	RLA File :07/24/040/00228/AM20/	Lic.No/Date:0710115996 07.01.2020	
Decision: The Committee considered the case as per the agenda and noted that a copy of application/reply was sent to DPIIT on 14.04.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred for re-listing				

49	Case No.:56/16/84-ALC3/2019	Party Name:PINNACLE CLOTHING CO	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status:Deferred
	HQ File :01/84/050/00453/AM20/	RLA File :05/24/040/00632/AM20/	Lic.No/Date:0510413232 07.01.2020	
Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a reminder to the firm to furnish the followings: 1. Image and Measurement Chart. 2. Proper CAD. The case stands deferred for re-listing.				

50	Case No.:57/16/84-ALC3/2019	Party Name: PINNACLE CLOTHING CO	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status:Deferred
	HQ File :01/84/050/00454/AM20/	RLA File :05/24/040/00630/AM20/	Lic.No/Date:0510413234 07.01.2020	
Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a reminder to the firm to furnish the followings: 1. Image and Measurement Chart. 2. Proper CAD. The case stands deferred for re-listing				

51	Case No.:58/16/84-ALC3/2019	Party Name:PINNACLE CLOTHING CO	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status:Deferred
	HQ File :01/84/050/00455/AM20/	RLA File :05/24/040/00631/AM20/	Lic.No/Date:0510413235 07.01.2020	
Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a reminder to the firm to furnish the followings: 1. Image and Measurement Chart. 2. Proper CAD. The case stands deferred for re-listing				

52	Case No.:59/16/84-ALC3/2019	Party Name:RADNIK EXPORTS	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status:Deferred
	HQ File :01/84/050/00456/AM20/	RLA File :05/24/040/00634/AM20/	Lic.No/Date:0510413255 08.01.2020	
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the followings: 1. Image/Sketch, CAD 2. Measurement Chart.				

The case stands deferred for re-listing

53	Case No.: 60/16/84-ALC3/2019	Party Name: SAMSONITE SOUTH ASIA PRIVATE LIMITED	Meet No/Date:2/84-ALC3/2020 16.07.2020	Status: Deferred
	HQ File :01/84/050/00457/AM20/	RLA File :03/95/040/00989/AM20/	Lic.No/Date:0310834002 08.01.2020	
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation has been sent to DPIIT. Committee decided to wait for their comments. The case stands deferred for re-listing.				

54	Case No.: 1/2/84-ALC3/2020	Party Name:CAMPARI EXPORTS PVT.LTD.	Meet No/Date:2/84-ALC3/2020 16.07.2020	Status: Deferred
	HQ File :01/84/050/00610/AM21/	RLA File :05/23/040/00048/AM21/	Lic.No/Date:0510414382 11.06.2020	
Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a reminder to the firm to furnish the Complete two sets of application. The case stands deferred for re-listing.				

55	Case No.: 2/2/84-ALC3/2020	Party Name:BHARTIYA INTERNATIONAL LTD.	Meet No/Date:2/84-ALC3/2020 16.07.2020	Status: Deferred
	HQ File :01/84/050/00611/AM21/	RLA File :07/24/040/00066/AM21/	Lic.No/Date:0710116582 11.06.2020	
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the followings: <ol style="list-style-type: none"> 1. Paper pattern of each garments 2. Complete calculation. 3. Efficiency. The case stands deferred for re-listing				

56	Case No.: 3/2/84-ALC3/2020	Party Name:SILVER CREST CLOTHING (P) LTD	Meet No/Date:2/84-ALC3/2020 16.07.2020	Status: Deferred
	HQ File :01/84/050/00612/AM21/	RLA File :07/24/040/00071/AM21/	Lic.No/Date:0710116592 11.06.2020	
Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a reminder to the firm to furnish the followings: <ol style="list-style-type: none"> 1. CAD, Image and Measurement Chart. 2. Complete two sets of application. The case stands deferred for re-listing.				

57	Case No.: 4/2/84-ALC3/2020	Party Name: KITEX LIMITED	Meet No/Date:2/84-ALC3/2020 16.07.2020	Status: Approved
	HQ File :01/84/050/00613/AM21/	RLA File :10/24/040/00022/AM21/	Lic.No/Date:1010060549 15.06.2020	
Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for above said Adv Authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

58	Case No.:5/2/84-ALC3/2020	Party Name:ANISH (INDIA) EXPORTS	Meet No/Date:2/84-ALC3/2020 16.07.2020	Status:Deferred
	HQ File :01/84/050/00614/AM21/	RLA File :05/23/040/00053/AM21/	Lic.No/Date:0510414398 15.06.2020	
Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a reminder to the firm to furnish the followings: <ol style="list-style-type: none"> 1. CAD, Image. 2. Measurement Chart. The case stands deferred for re-listing.				

59	Case No.:6/2/84-ALC3/2020	Party Name: OPERA GLOBAL PRIVATE LIMITED	Meet No/Date:2/84-ALC3/2020 16.07.2020	Status:Deferred
	HQ File :01/84/050/00615/AM21/	RLA File :05/24/040/00062/AM21/	Lic.No/Date:0510414403 15.06.2020	
Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a reminder to the firm to furnish the followings: <ol style="list-style-type: none"> 1. CAD, Image and Measurement Chart. 2. Complete two sets of application. 3. In Exp. Product 2nd, front and back is shown but input is claiming only one, clarify. The case stands deferred for re-listing.				

60

Case No.: 7/2/84-ALC3/2020		Party Name: GANGA ACROWOOLS LIMITED		Meet No/Date: 2/84- ALC3/2020 16.07.2020	Status: Approved
HQ File :01/84/050/00616/AM21/		RLA File :30/24/040/00028/AM21/		Lic.No/Date: 3010105235 15.06.2020	
Decision: Committee considered the case as per agenda and other relevant papers. Taking cue from SION-J248 committee decided to ratify the norms for the above advance authorization for input as under:					
Export item	Qty.	S. No.	Import item name	Qty. Recommended	
Blended Acrylic Nylon & Alpaca Yarn dyed (Under worsted system) The Net Content of Acrylic, Nylon and Alpaca not less than 12500.000 Kgs, 6250.000 Kgs and 6250.000 Kgs respectively Including HS Code 55096100,55111000 56060090 & 55096900	25000 Kg.	1.	Acrylic Fibre (2-4D)	14125 Kg.	
		2.	Nylon Fibre/ Nylon Staple Fibre (3-20D)	6937.50 Kg.	
		3.	Alpaca Tops (18-30 Micron)	6875 Kg.	
		4.	MISC.CHEMICALS(RETARDER/LEVELLING AGENT),SOFTENER (CATIONIC/BULKY/SILICON),ANTI-STATIC AGENT	250 Kg.	
		5.	Acrylic Dyes 100% Strength	125 Kg.	
		6.	Metal Complex Dyes 100% Strength	125 Kg.	
RA concerned may take necessary action subject to compliance of other usual conditions.					

61	Case No.:8/2/84-ALC3/2020	Party Name:PINNACLE CLOTHING CO	Meet No/Date:2/84-ALC3/2020 16.07.2020	Status:Deferred
	HQ File :01/84/050/00617/AM21/	RLA File :05/24/040/00106/AM21/	Lic.No/Date:0510414408 16.06.2020	

Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a reminder to the firm to furnish the followings:

1. CAD, Image and Measurement Chart.
2. Complete two sets of application.

The case stands deferred for re-listing.

Case No.:9/2/84-ALC3/2020	Party Name:BHARTIYA INTERNATIONAL LTD.	Meet No/Date:2/84-ALC3/2020 16.07.2020	Status:Deferred
HQ File :01/84/050/00618/AM21/	RLA File :07/24/040/00077/AM21/	Lic.No/Date:0710116606 16.06.2020	

62 **Decision:** Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the followings:

1. Paper pattern of each garments
2. Complete calculation.
3. Efficiency.

The case stands deferred for re-listing

Case No.:10/2/84-ALC3/2020	Party Name:RADNIK EXPORTS	Meet No/Date:2/84-ALC3/2020 16.07.2020	Status:Approved
HQ File :01/84/050/00619/AM21/	RLA File :05/24/040/00103/AM21/	Lic.No/Date:0510414413 17.06.2020	

63 **Decision:** Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. After taking cue from SION-J289 committee decided to ratify the norms for above said Adv Authorization as under:

Export item	Qty.	Import item	Qty. Recommended
LADIES SKIRT MFD OF 100% POLYESTER WOVEN DYED FABRIC GSM 175 +_10% STYLE FLORIDA SKIRT	38661 Nos.	100% POLYESTER WOVEN DYED FABRIC WIDTH 56" GSM 175+/- 10%	121782 Sq. Mtr.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:11/2/84-ALC3/2020	Party Name:RISHI TECHTEX LIMITED	Meet No/Date:2/84-ALC3/2020 16.07.2020	Status:Deferred
HQ File :01/84/050/00620/AM21/	RLA File :03/95/040/00146/AM21/	Lic.No/Date:0310836763 19.06.2020	

64 **Decision:** Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the Complete two sets of application.
The case stands deferred for re-listing.

Case No.:12/2/84-ALC3/2020	Party Name:RICHA GLOBAL EXPORTS PRIVATE LIMITED	Meet No/Date:2/84-ALC3/2020 16.07.2020	Status:Deferred
HQ File :01/84/050/00621/AM21/	RLA File :05/24/040/00116/AM21/	Lic.No/Date:0510414447 19.06.2020	

65 **Decision:** Committee considered the case as per agenda along with other relevant papers and decided to send a reminder to the firm to furnish the followings:

1. CAD, Image and Measurement Chart.
2. Complete two sets of application.

The case stands deferred for re-listing.

66	Case No.:13/2/84-ALC3/2020	Party Name:RICHA GLOBAL EXPORTS PRIVATE LIMITED	Meet No/Date:2/84-ALC3/2020 16.07.2020	Status:Deferred
	HQ File :01/84/050/00622/AM21/	RLA File :05/24/040/00118/AM21/	Lic.No/Date:0510414448 19.06.2020	
	Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a reminder to the firm to furnish the followings: <ol style="list-style-type: none"> 1. CAD, Image and Measurement Chart. 2. Complete two sets of application. The case stands deferred for re-listing.			

67	Case No.:14/2/84-ALC3/2020	Party Name:RICHA GLOBAL EXPORTS PRIVATE LIMITED	Meet No/Date:2/84-ALC3/2020 16.07.2020	Status:Deferred
	HQ File :01/84/050/00623/AM21/	RLA File :05/24/040/00119/AM21/	Lic.No/Date:0510414449 19.06.2020	
	Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a reminder to the firm to furnish the followings: <ol style="list-style-type: none"> 1. CAD, Image and Measurement Chart. 2. Complete two sets of application. The case stands deferred for re-listing.			

68	Case No.:15/2/84-ALC3/2020	Party Name:KARAN LETEX LTD	Meet No/Date:2/84-ALC3/2020 16.07.2020	Status:Deferred
	HQ File :01/84/050/00624/AM21/	RLA File :06/24/040/00015/AM21/	Lic.No/Date:0610039519 19.06.2020	
	Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the following: <ol style="list-style-type: none"> 1. Full specification of fabric with all constituents' percentage. 2. GSM variation is beyond 10%, please clarify. 3. Complete two sets of application. The case stands deferred for re-listing.			

69	Case No.:16/2/84-ALC3/2020	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:2/84-ALC3/2020 16.07.2020	Status:Deferred
	HQ File :01/84/050/00625/AM21/	RLA File :32/24/040/00015/AM21/	Lic.No/Date:3210079566 22.06.2020	
	Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask to the firm to furnish the followings: <ol style="list-style-type: none"> 1. CAD, Image and Measurement Chart. 2. Complete two sets of application. The case stands deferred for re-listing.			

70	Case No.:17/2/84-ALC3/2020	Party Name:HANUMAN KNIT FASHION	Meet No/Date:2/84-ALC3/2020 16.07.2020	Status:Approved
	HQ File :01/84/050/00626/AM21/	RLA File :32/24/040/00014/AM21/	Lic.No/Date:3210079567 22.06.2020	
	Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for above said Adv Authorization as applied for.			

RA concerned may take necessary action subject to compliance of other usual conditions.

71	Case No.:18/2/84-ALC3/2020	Party Name: HINDUSTAN APPAREL INDUSTRIES	Meet No/Date:2/84-ALC3/2020 16.07.2020	Status:Deferred
	HQ File :01/84/050/00627/AM21/	RLA File :03/94/040/00188/AM21/	Lic.No/Date:0310836801 23.06.2020	Defer Date:
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask to the firm to furnish the CAD, Image and Measurement Chart. The case stands deferred for re-listing.				

72	Case No.:19/2/84-ALC3/2020	Party Name:SAIVANA EXPORTS PVT. LTD.	Meet No/Date:2/84-ALC3/2020 16.07.2020	Status:Deferred
	HQ File :01/84/050/00628/AM21/	RLA File :05/24/040/00126/AM21/	Lic.No/Date:0510414480 24.06.2020	
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask to the firm to furnish the followings: 1. CAD, Image and Measurement Chart. 2. Complete two sets of application. 3. Qty. of inputs in Sq. Mtr. The case stands deferred for re-listing.				

73	Case No.:20/2/84-ALC3/2020	Party Name:POOJA INTERNATIONAL	Meet No/Date:2/84-ALC3/2020 16.07.2020	Status:Deferred
	HQ File :01/84/050/00629/AM21/	RLA File :05/24/040/00122/AM21/	Lic.No/Date:0510414481 24.06.2020	
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask to the firm to furnish the followings: 1. CAD, Image and Measurement Chart. 2. Complete two sets of application. The case stands deferred for re-listing.				

74	Case No.:21/2/84-ALC3/2020	Party Name:MIDAS SAFE INTERNATIONAL	Meet No/Date:2/84-ALC3/2020 16.07.2020	Status:Deferred
	HQ File :01/84/050/00630/AM21/	RLA File :06/24/040/00016/AM21/	Lic.No/Date:0610039523 24.06.2020	
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask to the firm to furnish the followings: 1. CAD, Image and Measurement Chart. 2. Complete two sets of application. The case stands deferred for re-listing.				

75	Case No.:22/2/84-ALC3/2020	Party Name:SREEMA FILAMENTS PRIVATE LIMITED	Meet No/Date:2/84-ALC3/2020 16.07.2020	Status:Approved
	HQ File :01/84/050/00631/AM21/	RLA File :32/24/040/00013/AM21/	Lic.No/Date:3210079576 25.06.2020	
Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for above said Adv Authorization as				

applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

76	Case No.:23/2/84-ALC3/2020	Party Name:CHOWDHARY OVERSEAS LIMITED	Meet No/Date:2/84-ALC3/2020 16.07.2020	Status:Deferred
	HQ File :01/84/050/00632/AM21/	RLA File :06/24/040/00019/AM21/	Lic.No/Date:0610039528 26.06.2020	
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask to the firm to furnish the Complete two sets of application. The case stands deferred for re-listing.				

77	Case No.:24/2/84-ALC3/2020	Party Name:WEAR WELL INDIA PRIVATE LIMITED.	Meet No/Date:2/84-ALC3/2020 16.07.2020	Status:Deferred
	HQ File :01/84/050/00633/AM21/	RLA File :05/24/040/00131/AM21/	Lic.No/Date:0510414493 26.06.2020	
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask to the firm to furnish the Complete two sets of application. The case stands deferred for re-listing.				

78	Case No.:25/2/84-ALC3/2020	Party Name: SPUNWEB NONWOVEN PVT.LTD	Meet No/Date:2/84-ALC3/2020 16.07.2020	Status:Approved
	HQ File :01/84/050/00634/AM21/	RLA File :24/24/040/00018/AM21/	Lic.No/Date:2410043142 26.06.2020	
Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for above said Adv Authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

79	Case No.:26/2/84-ALC3/2020	Party Name: SPUNWEB NONWOVEN PVT.LTD	Meet No/Date:2/84-ALC3/2020 16.07.2020	Status:Approved
	HQ File :01/84/050/00635/AM21/	RLA File :24/24/040/00021/AM21/	Lic.No/Date:2410043143 26.06.2020	
Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for above said Adv Authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

80

Case No.:27/2/84-ALC3/2020	Party Name:FLEXITUFF VENTURES INTERNATIONAL LIMITED	Meet No/Date:2/84-ALC3/2020 16.07.2020	Status:Approved	
HQ File :01/84/050/00636/AM21/	RLA File :56/24/040/00006/AM21/	Lic.No/Date:5610005895 29.06.2020		
Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization for input as under:				
Export item	Qty.	S. No.	Import item name	Qty. Recommended
FLEXIBLE INTERMEDIATE BULK CONTAINERS(BAFFLE BAG), FOOD GRADE WITH PRINTED	1002.800 MT.	1.	POLYPROPYLENE GRANULES	805 MT.
		2.	UV STABILIZER	2.8 MT.

NET CONTENTS- 1. POLYPROPYLENE GRANULES- 700.000 MT 2. UV STABILIZER-2.800MT 3. HDPE GRANULES-200.00 MT 4. RELEVANT LLDPE- 100.000 MT 5. PACKING MATERIAL (POLYPROPYLENE GRANULES)-10.028 MT1		3.	HDPE GRANULES	220 MT.
		4.	RELEVANT LLDPE GRANULES	105 MT.
		5.	PACKING MATERIAL (POLYPROPYLENE GRANULES)	As per packing policy
RA concerned may take necessary action subject to compliance of other usual conditions.				

81	Case No.:28/2/84-ALC3/2020	Party Name:RICHA GLOBAL EXPORTS PRIVATE LIMITED	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status:Deferred
	HQ File :01/84/050/00637/AM21/	RLA File :05/24/040/00137/AM21/	Lic.No/Date:0510414510 30.06.2020	
	Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask to the firm to furnish the followings: 1. CAD, Image and Measurement Chart. 2. Complete two sets of application. The case stands deferred for re-listing.			

82	Case No.:29/2/84-ALC3/2020	Party Name:PEARL APPARELS	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status:Deferred
	HQ File :01/84/050/00638/AM21/	RLA File :05/24/040/00145/AM21/	Lic.No/Date:0510414513 30.06.2020	
	Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask to the firm to furnish the followings: 1. CAD, Image and Measurement Chart. 2. Complete two sets of application. The case stands deferred for re-listing.			

83	Case No.:30/2/84-ALC3/2020	Party Name:ROYALE SPORTSWEAR	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status:Deferred
	HQ File :01/84/050/00639/AM21/	RLA File :05/24/040/00141/AM21/	Lic.No/Date:0510414516 30.06.2020	
	Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask to the firm to furnish the followings: 1. CAD, Image and Measurement Chart. 2. Complete two sets of application. The case stands deferred for re-listing.			

84	Case No.:31/2/84-ALC3/2020	Party Name:MEENU CREATION LLP	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status:Deferred
	HQ File :01/84/050/00640/AM21/	RLA File :05/24/040/00107/AM21/	Lic.No/Date:0510414527 01.07.2020	
	Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask to the firm to furnish the followings: 1. CAD, Image and Measurement Chart. 2. Complete two sets of application.			

The case stands deferred for re-listing.

85	Case No.: 32/2/84-ALC3/2020	Party Name: SUNDARAM INDUSTRIES PRIVATE LIMITED	Meet No/Date:2/84-ALC3/2020 16.07.2020	Status: Deferred
	HQ File :01/84/050/00641/AM21/	RLA File :04/24/040/00046/AM21/	Lic.No/Date:0410166859 03.07.2020	
Committee considered the case as per agenda along with other relevant papers and decided to ask to the firm to furnish the Complete two sets of application. The case stands deferred for re-listing.				

86	Case No.: 33/2/84-ALC3/2020	Party Name:RICHA GLOBAL EXPORTS PRIVATE LIMITED	Meet No/Date:2/84-ALC3/2020 16.07.2020	Status: Deferred
	HQ File :01/84/050/00642/AM21/	RLA File :05/24/040/00153/AM21/	Lic.No/Date:0510414544 03.07.2020	
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask to the firm to furnish the followings: 1. CAD, Image and Measurement Chart. 2. Complete two sets of application. The case stands deferred for re-listing.				

87	Case No.: 34/2/84-ALC3/2020	Party Name:RICHA GLOBAL EXPORTS PRIVATE LIMITED	Meet No/Date:2/84-ALC3/2020 16.07.2020	Status: Deferred
	HQ File :01/84/050/00643/AM21/	RLA File :05/24/040/00154/AM21/	Lic.No/Date:0510414545 03.07.2020	
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask to the firm to furnish the followings: 1. CAD, Image and Measurement Chart. 2. Complete two sets of application. The case stands deferred for re-listing.				

88	Case No.: 35/2/84-ALC3/2020	Party Name:RICHA & CO	Meet No/Date:2/84-ALC3/2020 16.07.2020	Status: Approved
	HQ File :01/84/050/00644/AM21/	RLA File :05/24/040/00160/AM21/	Lic.No/Date:0510414580 08.07.2020	
Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for above said Adv Authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

89	Case No.: 36/2/84-ALC3/2020	Party Name:RICHA GLOBAL EXPORTS PRIVATE LIMITED	Meet No/Date:2/84-ALC3/2020 16.07.2020	Status: Deferred
	HQ File :01/84/050/00645/AM21/	RLA File :05/24/040/00162/AM21/	Lic.No/Date:0510414593 09.07.2020	
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask to the firm to furnish the followings: 1. CAD, Image and Measurement Chart. 2. Complete two sets of application.				

The case stands deferred for re-listing.

90	Case No.: 37/2/84-ALC3/2020	Party Name:WEAR WELL INDIA PRIVATE LIMITED.	Meet No/Date:2/84-ALC3/2020 16.07.2020	Status: Deferred
	HQ File :01/84/050/00646/AM21/	RLA File :05/24/040/00157/AM21/	Lic.No/Date:0510414594 09.07.2020	
	Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask to the firm to furnish the followings: 1. CAD, Image and Measurement Chart. 2. Complete two sets of application. The case stands deferred for re-listing.			

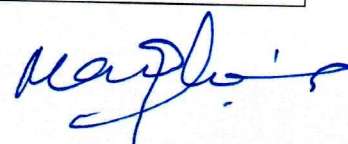
91	Case No.: 38/2/84-ALC3/2020	Party Name:OPERA GLOBAL PRIVATE LIMITED	Meet No/Date:2/84-ALC3/2020 16.07.2020	Status: Deferred
	HQ File :01/84/050/00647/AM21/	RLA File :05/24/040/00167/AM21/	Lic.No/Date:0510414603 10.07.2020	
	Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask to the firm to furnish the followings: 1. CAD, Image and Measurement Chart. 2. Complete two sets of application. The case stands deferred for re-listing.			

**Minutes for manual cases (offline) M.N. 02-AM21 Dt. 16.07.2020
Actually held on 12.10.2020**

Case No.01	M/s. SWASTIK POLYMERS
NC Meeting No. 02/AM21 dated 16.07.2020	F.No. 01/84/050/00125/AM20/ / Des-V
RA F.No 05/24/040/00186/AM20//Des-V	Adv. Authorization 0510411060 Dated 26.06.2019
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms as their case was rejected by NC in meeting no-17AM20 dated 22.07.2020 due to non submission of application copy. Committee went through the details submitted in this case and decided to refer the case to DPIIT for further examination. The case stands deferred for re-listing.	

Case No.02	M/s. HIGH PERFORMANCE PVT. LTD.
NC Meeting No.02/AM21 dated 16.07.2020	F.No. 01/84/050/00007/AM20/DES-V
RA F. No. 05/23/040/00591/AM20/	Adv. Authorization. No. 0510410161 dated 05.04.2019.
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has submitted their reply by email dated 09.09.2020 with the request to consider their case for 3% wastage. Committee went through the application submitted by the firm and decided not to accede by the firm's request and rejected.	

Case No.03	M/s GRINDWELL NORTON LTD.
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NC Meeting No.02/AM21 dated 16.07.2020 actually held on	F.No. 01/84/050/00186/AM12/DES-V
RA F.No. 07/24/040/00141/AM12 dated 21.07.2011	Adv. Authorization. No.0710081890 dated 30.08.2011.
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has processed to change the name of the firm from M/s Grindwell Norton Ltd or M/s Grindewell Notion International Ltd to M/s Grindwell Norton Ltd. It has been approved by Regional Authority, Bangalore vide F.No.07/24/040/00141/AM12 dated 19.08.2020. Committee went through the details submitted in this case and decided to ratify the norms for above said advance authorization on repeat basis of advance authorization No.0710090486 dated 30.08.2012.	

Case No.04	M/s. SWASTIK POLYMERS
NC Meeting No. 02/AM21 dated 16.07.2020	F.No. 01/84/050/00116/AM20/ Des-V
RA F.No. 05/24/040/00167/AM20/	Adv. Authorization 0510410996 Dt: 19.06.2019
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms as their case was rejected by NC in meeting no-17AM20 dated 22.07.2020 due to non submission of application copy. Committee went through the details submitted in this case and decided to ask the firm to furnish the Net weight of export product indicating net content of all three inputs. The case stands deferred for re-listing.	

Case No.05	M/s. SWASTIK POLYMERS
NC Meeting No. 02/AM21 dated 16.07.2020	F.No. 01/84/050/00140/AM20// Des-V
RA F.No. 05/24/040/00209/AM20/ /Des-V	Adv. Authorization. 0510411131 Dt:03.07.2019
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms as their case was rejected by NC in meeting no-17AM20 dated 22.07.2020 due to non submission of application copy. Committee went through the details submitted in this case and decided to ask the firm to furnish the Net weight of export product indicating net content of all three inputs. The case stands deferred for re-listing.	

Case No.06	M/s RICH & CO
NC Meeting No.02/AM21 dated 16.07.2020	F.No. 01/84/050/000248/AM19/DES-V
RA F.No.05/24/040/00356/AM19/	Adv. Authorization. No.0510407883 dt: 25.09.2018.
Decision: Committee considered the case as per agenda along with other relevant papers and noted that while applying for amendment in licence for 2 nd time i.e., for ladie3s dress falls under SION J-288 and consumption is well within sanctioned limit. Now, they are applying for the redemption of licence. But, CLA, Delhi has insisting the form to get the norm fixed for 2 nd amendment in licence whereas the norms of 1 st two export product has already been fixed and 3 rd export product falls under SION. Committee went through the details submitted in this case and noted that composition fees receipt has not been reflected in the documents. Hence, this case is rejected.	

Case No.07	M/s RICH & CO
NC Meeting No.02/AM21 dated 16.07.2020	F.No. 01/84/050/000249/AM20/DES-V
	Adv. Authorizations. No.0510412909 dated 13.12.2019.
Decision: Committee considered the case as per agenda along with other relevant papers and noted that the firm has requested for amendment in style No. from CN435306 to CN411998MI in the export SI.No.3. Committee went through the details submitted in this case and noted that composition fees receipt has not been reflected in the documents. Hence, this case is rejected.	



Case No.08	M/s. JAYARATNA EXPORTS
NC Meeting No.02/AM21 dated 16.07.2020	F.No. 01/84/050/00020/AM20/DES-V
RA F.No. 32/24/040/00002//AM20	Adv. Authorizations. No.3210078916 dated 12.04.2019.
Decision: Committee considered the case as per agenda along with other relevant papers and noted that the firm has submitted their reply by e-mail dated 20.08.2020. Committee went through the details submitted in this case and noted that no proper reply has been furnished by the firm and the norms committee is unable to fix the norms. Hence, this case is rejected.	

Case No.09	M/s. VRIJESH OVERSEAS PRIVATE LIMITED
NC Meeting No.02/AM21 dated 16.07.2020	F.No.01/84/050/00064/AM20/
RA F.No. 07/24/040/00022/AM20/	Adv. Authorizations. No. 0710114899 Date: 14.05.2019
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms as their case was rejected by NC in meeting No-13AM20 dated 31.10.2019 due to non submission of application copy. Committee went through the details submitted in this case and noted that specification of LACE are furnished and LACE as input is shown in manufacturing process and decided to reject the case.	

Case No.10	M/s. JINDAL POLY FILMS LTD.
NC Meeting No.02/AM21 dated 16.07.2020	F.No. 01/84/050/00399/AM18/DES-V
RA F.No. 05/23/040/00411/AM18	Adv. Authorization. No.0510405760 dated 28.02.2018.
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm is asking wastage as per SION J-370 which is 17%. Committee felt that wastage in SION is very high. Therefore, norms Committee felt that this issue needs to be examined taking into consideration of other applicants data. Norms Committee formed a sub committee comprising (i) Shri Rajesh Malhotra, Deputy Director General of Foreign Trade (ii) Nand Lal (DPIIT), (iii) Shaish Kumar, (Consultant). The case stands deferred for re-listing.	

Case No.11	M/s. BATAVIA EXIM PVT. LTD.
NC Meeting No.02/AM21 dated 16.07.2020	F.No. 01/84/050/000629/AM19/DES-V
RA F.No. 07/24/040/00258/AM19	Adv. Authorization. No. 0710114539 dated 12.02.2019
Decision: Committee considered the case as per agenda along with other relevant papers and noted deficiencies in the application which was requested on dated 20.08.2020 to furnish but the firm fail to do that. Hence, Committee decided to reject the case.	

Case No.12	M/s DHARMESH TEXTILES LIMITED
NC Meeting No.02/AM21 dated 16.07.2020	F.No.01/84/050/00191/AM19/
RLA File No: 33/24/040/00005/AM19/	Adv. Authorization. No. 3310030461 Date: 10.08.2018

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for re-fixation of norms as their case was approved by NC in meeting no-15AM20 dated 05.02.2020. Committee went through the details submitted in this case and decided to refer the case to DPIIT for further examination.
The case stands deferred for re-listing.

Case No.13	M/s. JAYAKUMARAN EXPORTS
NC Meeting No.02/AM21 dated 16.07.2020	F. No. 01/60/162/042/AM20/PRC F.No.01/84/050/00384/AM18/DES-V F.No.01/84/050/00013/AM17/DES-V
RA. F.No 32/21/040/00005/AM17/	Adv. Authorization No. 3210077869 dated 18.04.2016

Decision: Committee considered the case as per agenda along with other relevant papers and noted that the Advance Authorization was issued got ladies short and ladies top but firm has exported Ladies pyjama sets. Firm has submitted the shipping bill and buyers e-mail for change of description in export product. Committee has agreed the firms request only for regularization purpose and decided to approve the case.

Case No.14	M/s. Council for Leather Exports
NC Meeting No.02/AM21 dated 16.07.2020	F.No. 01/84/171/00171/AM20/DES-V
Decision: Committee considered the case as per agenda along with other relevant papers and noted that revised norms for export of finished leather has already been published vide P.N.No.15/2015 – 2020 dated 04.09.2020. Therefore, the Committee has decided to withdrawn the case.	

